

मध्य प्रदेश MADHYA PRADESH

FORM 26 (see rule 4A)

BD 689641



Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to Rajya Sabha 2020 from Madhya Pradesh.

### PART-A

I Jyotiraditya M. Scindia, son of Late Shri Madhavrao J. Scindia Aged 49 years, resident of 1, Jai Vilas, Lashkar, Tehsil Gwalior, Dist. Gwalior – 474009, Madhya Pradesh, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by Bhartiya Janata Party.

2 my name is enrolled in 16, Gwalior (East), Madhya Pradesh assembly constituency comprised in 03 Gwalior parliamentary constituency, at Serial No 742 in Part No 259

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विक्रेता:- लिक्सणदास अग्रवाल स्टाम्प विक्रेता जिला न्यायालय भवन ग्वालियर कोड़ नं. १४१-०१  ८२० में ट्राइड ि ड्रिन्ट्रिंग ५७०३६०	1100 FEB 2020  huar land  1100 FEB 2020  and

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(3) My contact telephone number(s) is / are 0751 2321101 and my e-mail id is jyotiraditya.scindia@sansad.nic.in

Jyotiraditya Madhavrao Scindia

and my social media accounts are:

a. Twitter:

@JM Scindia

b. Instagram:

@jyotiradityascindia

c. Facel

d.

Facebook:

Youtube:

@JMScindia

(4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The financial year for which the last Incometax return has been filed	Total income shown in Incometax return (in Rupees) for the last five Financial Years as on 31st March)
1.	Jyotiraditya Madhavrao Scindia (self)	AAHPS4750L	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 1,57,48,100/- (ii) 1,51,56,720/- (iii) 1,45,47,350/- (iv) 1,41,85,440/- (v) 1,11,52,240/-
2.	Priyadarshini Jyotiraditya Scindia (Spouse)	AAPPS2249L	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 4,75,240/- (ii) 2,25,040/- (iii) 4,90,850/- (iv) 8,63,300/- (v) 18,25,620/-
3 *	HUF of His Late Highness Sir Jiwajirao M. Scindia (Karta)	АААНН0403А	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 4,72,630/- (ii) 4,69,410/- (iii) 2,50,000/- (vi) NIL (v) 5,14,860/-
4	Mahanaaryaman Rao Scindia (Son) (Dependent No. 1)	DHVPS7831A	2018-19 2017-18 2016-17 2015-16 2014-15	(i) 2,07,510/- (ii) 2,47,560/- (iii) 1,67,500/- (iv) 86,880/- (v) 1,20,000/-

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5.	Ananya Raje Scindia (Daughter) (Dependent No. 2)	DHQPS3089M	Being minor her Taxable Income is included in my returns as her father.

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN it should be clearly stated "No PAN allotted"

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

### (5) Pending Criminal Cases

 $\sqrt{(i)}$  I declare that there is no pending criminal case against me.

(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me: NOT APPLICABLE.

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

### Table

(a)	FIR No. with name and address of Police Station concerned	N.A.	N.A.	N.A.
(b)	Case No. with Name of the Court	N.A.	N.A.	N.A.

3

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Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.)	N.A.	N.A.	N.A.
		•		
(d)	Brief description of offence	N.A.	N.A.	N.A.
(e)	Whether charges have been framed (mention YES or NO)	N.A.	N.A.	N.A.
(f)	If answer against (e) above is YES, then give the date on which charges were framed	N.A.	N.A.	N.A.
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings (Mention YES or NO)	N.A.	N.A.	N.A.

### (6) Cases of conviction

√ (i) I declare that I have not been convicted for any criminal offence (Tick this alternative if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

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(ii) I have been convicted for the offences mentioned below: NOT APPLICABLE (If the candidate has been convicted, then tick this alternative And score off alternative (i) above, and give details in the table below)

### Table

(0)	Case No.	N.A.	N.A.	N.A.
(a)	Case No.	IN.A.	N.A.	N.A.
(b)	Name of the Court	N.A.	N.A.	N.A.
(c)	Section(s) of Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc.)	N.A.	N.A.	N.A.
(d)	Brief description of offence for which convicted	N.A.	N.A.	N.A.
(e)	Dates of orders of conviction	N.A.	N.A.	N.A.
(f)	Punishment imposed	N.A.	N.A.	N.A.
(g)	Whether any Appeal has been filed against conviction order (Mention YES or NO)	N.A.	N.A.	N.A.
(h)	If answer to (g) above is YES, give details and present status of appeal	N.A.	N.A.	N.A.

I have given full and up-to-date information to my political party about all pending (6A)criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6) - NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above.

[candidates to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in BOLD Letters

to be given separately for each case under different columns against each item.

3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.

4. Additional sheet may be added if required.

- 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's Judgment in W.P.(C) No. 536 of 2011.
- (7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse, HUF and all dependents:

### A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given
- Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment.
- Note: 6. Details should include the interest in or ownership of offshore assets

Explanation - For the purpose of this Form, the expression "offshore assets" includes details of all deposits or investments in Foreign Banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries.

	SI.	Description	Self	Spouse	HUF *	Dependent-1	Dependent-2
	No.		Jyotiraditya	Priyadarshini	HUF of His Late	Mahanaaryaman	Ananya Raje
			M. Scindia	J. Scindia	Highness Sir	Rao Scindia	Scindia
			,		Jiwajirao M.		
					Scindia		
	(i)	Cash in hand	Rs.25,000/-	Rs.20000/-	NIL	Rs.10000/-	N.A.
			(as on	(as on		(as on	
			09/03/2020)	09/03/2020)		09/03/2020	
	(ii)	Details of deposit			Rs. 19,96,05,132/-	Rs. 12,14,622/-	Rs. 2,29,114/-
		in	(Annexure I)	(Annexure I)	(Annexure I)	(Annexure I)	(Annexure I)
		Bank accounts(FDRs,					
		Term Deposits and all			84		
		other types of deposits	127				
		including saving					
		accounts), Deposits with				Λ	
		Financial Institutions,					
		Non-Banking Financial					
		Companies and	- A	1			
		Cooperative societies	PAM	34			
		and the amount in each	14 1	1221			
		such deposit	15 C RAFA	1 - 4 - 3			
s			KUTOTA	2 18 1			

(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the Amount	Listed Market Value = Rs.10,24,961/- Unlisted Book Value = Rs.29,73,000/- (Annexure II)	Listed Market Value = Rs.43.842/- Unlisted Book Value = Rs.1,71.890/- (Anmexure II)	<u>Listed</u> Market Value = Rs.8,93,01,512/- (Annexure II)	NIL	Listed Market Value = Rs.98,25,448/- (Annexure II)
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	NIL	NIL	NIL	N.A.
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	Rs. 16,80,687/- (Annexure III)	NIL	NIL	NIL	N.A.
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships( Details of Make, registration number etc. year of purchase and amount)	Vehicle No. MP-07-W-2255 make ISETTA (BMW) 1960 model. Inherited. Depreciated Value Rs.NIL	NIL	NIL	NIL	N.A.
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	NIL	Rs.16,34,94,692/- (Annexure IIA)	NIL	N.A.
(viii)	Any other assets such as value of claims/interest	(Annexure IV)	(Annexure IV)	NIL	(Annexure IV)	(Annexure IV)
(ix)	Gross Total Value	Rs.3,59,31,900/-	Rs.8,98,224/-	Rs.45,24,01,336/-	Rs.12,24,622/-	Rs.1,00,54,562/-

<sup>\*</sup>Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

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### B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated a property of the extent of joint ownership will also have to be indicated a property of the extent of joint ownership will also have to be indicated a property of the extent of joint ownership will also have to be indicated as a property of the extent of joint ownership will also have to be indicated as a property of the extent of joint ownership will also have to be indicated as a property of the extent of joint ownership will also have to be indicated as a property of the extent of joint ownership will also have to be indicated as a property of the extent of joint ownership will also be indicated as a property of the extent of joint ownership will also be indicated as a property of the extent of joint ownership will also be a property of the extent of joint ownership will be a property of the extent of joint ownership will be a property of the extent of joint ownership will be a property of the extent of the ex

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Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

SI. No.	Description	Self Jyotiraditya M. Scindia	Spouse Priyadarshini J. Scindia	Highness Sir Jiwajirao M.	Dependent-1 Mahanaaryaman Rao Scindia	Dependent-2 Ananya Raje Scindia
(i)	Agricultural Land Location(s) Survey number(s)	NIL	NIL	Scindia (Annexure V)	NIL	N.A.
	Area (total measurement in acres)	NIL	NIL	(Annexure V)	NIL	N.A.
	Whether inherited property (Yes or No)	NIL	NIL	YES	NIL	N.A.
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	N.A.
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	N.A.
	Any investment on the land by way of development, construction etc.	NIL	NIL ,	NIL	NIL	N.A.
	Approximate current market value	NIL	NIL	Rs. 181,09,15,500/- (Annexure V)	NIL	N.A.
(ii)	Non-Agricultural Land: Location(s) Survey number(s)	NIL	NIL	NIL	NIL	N.A.
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	N.A.
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	N.A.
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	N.A.
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NA

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	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	N.A.
	Approximate current market value	NIL	, NIL	NIL	NIL	N.A.
(iii)	Commercial Buildings (including apartments) -Locations(s) -Survey number(s)	NIL	NIL	NIL	NIL	N.A.
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	N.A.
	Built-up Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	N.A.
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	N.A.
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	N.A.
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	N.A.
	Any investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	N.A.
	Approximate current market value	NIL	NIL	NIL	NIL	N.A.
iv)	Residential Buildings (including apartments):- Location(s)-Survey number(s)	(Annexure VI)	NIL	(Annexure V)	NIL	N.A.
	Area (total measurement in sq.ft.)	(Annexure VI)	NIL	(Annexure V)	NIL	N.A.
	Built-up Area (total measurement in sq.ft.)	(Annexure VI)	NIL	(Annexure V)	NIL	N.A.
	Whether inherited property (Yes or No)	(Annexure VI)	NIL	YES	NIL	N.A.
	Date of purchase in case of self-acquired property	(Annexure VI)	NIL	NIL	NIL	N.A.
2	Cost of property (in case of purchase) at the time of purchase	(Annexure VI)	NIL	NIL	NIL	N.A.

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	Any investment on the property by way of development, construction etc.	(Annexure VI)	NIL	NIL	NIL	N.A.
	Approximate current market value	Rs.31,97,70,000/- (Annexure VI)		Rs. 115,91,33,000/- (Annexure V)	NIL	N.A.
(v)	Others (such as interest in property)	As per Annexure IV	NIL	NIL	NIL	N.A.
(vi)	Total of current market value of (i) to (v) above	Rs.31,97,70,000/ (Annexure VI)	/- NIL	Rs. 297,00,48,500/	NIL -	N.A.

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(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

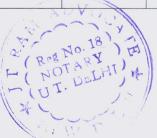
S.No	Description	Self	Spouse	* HUF	Dependent-1	Dependent-2
		Jyotiraditya	Priyadarshini J.	HUF of His Late	Mahanaaryaman	Ananya Raje
		M. Scindia	Scindia	Highness Sir	Rao Scindia	Scindia
				Jiwajirao M. Scindia		
(i)	Loan or dues to	NIL	NIL	NIL	NIL	N.A.
	Bank/financial					
	institution(s)					
	Name of the Bank of					
	financial institution,					
	Amount outstanding,					
	Nature of Loan					
	Loan or dues to any other	Rs.27,00,000/-	Rs. 74,000/-	NIL	NIL	N.A.
	individuals/entity other	(Annexure VII)	(Annexure VII)			
	than mentioned above					
	Name(s), Amount					
	outstanding, nature of loan	9				
w.	Any other liability	NIL	NIL	NIL	NIL	N.A.
		ADVO	· A			

10

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	Grand total of liabilities	Rs.27,00,000/- (Annexure VII)	Rs. 74,000/- (Annexure VII)	NIL	NIL	N.A.	
(ii)	Government dues: Dues to departments dealing with Government accommodation	proving years  (B) If ans be fund the function of the function	he Deponent beer ded by the Gover before the date o wer to (A) above mished namely:  dddress of the Govardarjung Road, Note is no dues payable mmodation, toward ent;  electricity charges water charges; and elephone charges as on 06.00 the date should be the month in whichereafter]	nment at any time of notification of the second sec	e during the fathe current electrons declarate modation: 011 above Government of the third month the third month.	ion may ment	YES
	*	respect of	No Dues Certific rent, electricity or the above go	charges, water	charges and	telephone	Annexure VIII)
(iii)	Dues to department dealing v Government transport (includaircrafts and helicopters)			NIL			

		Self Jyotiraditya M. Scindia	Spouse Priyadarshini J. Scindia	Late Highness Sir	Rao Scindia	Dependent-2 Ananya Raje Scindia
	,		2	Jiwajirao M. Scindia		
(iv)	Income Tax dues	NIL	NIL	NIL	NIL	NIL
(v)	GST Dues	NIL	NIL	NIL	NIL	NIL
(vi)	Municipal/Property tax dues	NIL	NIL	NIL	NIL	NIL
(vii)	Any other dues	NIL	NIL	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL	NIL



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(ix)	Whether any other liabilities	A dispute is	NIL	NIL	NIL	NIL
	are in dispute, if so, mention	pending before				
	the amount involved and the	6 <sup>th</sup> Additional				
	authority before which it is	District Judge,				
	pending	Bhopal vide Ex.				
	pending	Case No.				
		12/2006 relating			•	
		to outstanding				
		telephone bills			¥	
		of Bharat				
		Sanchar Nigam				
	*	Ltd of Rs.				
		6,52,215 of Late				
		Shrimant Vijaya			·	
		Raje Scindia in				
		which the affiant				
		is brought on				
		record as Legal				
		Heir. (N.B.)				

<sup>\*</sup>Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

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### (9) Details of profession or occupation:

(a) Self

Service / Directorship

(b) Spouse

Service/Directorship

- (9A) Details of sources of income:
  - (a) Self

Salary from Company and from Rental Income

(b) Spouse

Service

- (c) Source of income, if any, of dependents
  - (i) Dependent No. 1

Service

(ii) Dependent No. 2 NIL

### (9B) Contracts with appropriate Government and any public company or companies

(	(a)	details of contracts entered by the candidate	NIL
(	(b)	details of contracts entered into by spouse	NIL
(	(c)	details of contracts entered into by dependents	NIL
(	(d)	details of contracts entered into by Hindu Undivided Family or trust in which the	
		candidate or spouse or dependents have interest	NIL
(	(e)	details of contracts, entered into by Partnership Firms which candidate	

or spouse or dependents are partners

Details of contracts entered into by private companies in which

(f) candidate or spouse or dependents have share

NIL

NIL

### (10) My educational qualification is as under:-

Name of the School/University	Course
The Doon School, Dehradun, India	Class XI

XII-I.S.C.

Year 1988

Harvard University, Cambridge, M.A.

B.A. Economics

1993

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

PART – B

(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART – A:

1	Name of the cand	idate			Jyoti	raditya M. S	cindia	
2	Full postal addres	S				I, Jai Vilas, Lashkar, Gwalior - 474 Madhya Pradesh		
3	Number and constituency and					hya Pradesh		
4	Name of the polit up the candidate 'Independent')				Bhar	tiya Janata P	Party	
5	Total Number o cases	f pe	nding cri	minal	NIL			
6	Total number o	f ca	ises in w	vhich	NIL			
7.	\$		PAN of			r for which las me tax return l	St Total inc	ome
	(a) Candidate – Jyotiraditya M. Scindia		AAHPS4750L		2018-19		Rs. 1,57,48	,100/-
	(b) Spouse - Priyadarshini J. Scindia			AAPPS2249L		8-19	Rs. 4,75,24	0/-
	(c) HUF - HUF of His Late Highn Sir Jiwajirao M. Scindia		AASAHH04	403A	201	8-19	Rs. 4,72,63	0/-
	(d) Dependent-1 - Mahanaaryaman Rao S		DHVPS783	1A	201	8-19	Rs. 2,07,51	0/-
	(e) Dependent-2 Ananya Raje Scindia	-	DHQPS308	9M	201	8-19	N.A.	
8.	Details of Assets	and l	Liabilities	in Ruj	pees i	ncluding offsl	nore assets in	Rupees
S	Description		Self otiraditya 1. Scindia	Priyad	ouse arshini india	HUF * HUF of His Late Highness Sir Jiwajirao M. Scindia	Dependent-I Mahanaaryama Rao Scindia	Dependent-2 n Ananya Raje Scindia
A.	Moveable Assets (Total Value)	Rs. 3,59,	31,900/-	Rs. 8,98,2	24/-	Rs. 45,24,01,336/-	Rs. 12,24,622/-	Rs. 1,00,54,562/-
B.	Immovable Asset							



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I.	Purchase price of		NIL	NIL	NIL	N.A.
	self-	(Annexure VI)				
	acquired					
	immovable					
	property					

15

11	Development / construction cost	NIL	NIL	NIL	NIL	N.A.
	of immovable property after purchase (if applicable)					
III	Approximate Current market price				i	
	(a) self acquired assets (Total value)	Rs. 16,74,00,000/- (Annexure VI)	NIL	NIL	NIL	N.A.
	(b) inherited assets (Total value)	Rs. 15,23,70,000/- (Annexure VI)	NIL	Rs. 297,00,48,500/- (Annexure V)	NIL	N.A.
9	Liabilities					<
(i)	Government dues	NIL	NIL	NIL	NIL	N.A.
(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs. 27,00,000/- (Annexure VII)	Rs. 74,000/- (Annexure VII)	NIL	NIL	N.A.
10	Liabilities that ar	e under disput	te			
(i)	Government dues (Total)	A dispute is pending before 6 <sup>th</sup> Additional District Judge. Bhopal vide Ex. Case No. 12/2006 relating to outstanding telephone bills of Bharat Sanchar Nigam Ltd of Rs. 6,52,215 of Late Shrimant Vijaya Raje Scindia in which the affiant is brought on record as Legal Heir. (N.B.)		NIL '	NIL	N.A.

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(11) Loans from Bank, Financial Institutions and others (Total)	(ii)	Institutions and others	NIL	NIL	NIL	NIL	N.A.
---	------	-------------------------	-----	-----	-----	-----	------

<sup>\*</sup>Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge. Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

### (11) Highest educational qualification:-

Name of the School/University The Doon School, Dehradun, India	<u>Course</u> Class XII-I.S.C.	<u>Year</u> 1988
Harvard University, Cambridge, M.A., U.S.A.	B.A. Economics	1993
Stanford University, Graduate School of Business, Palo Alto, CA, USA	Master of Business Administration	2001

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 Part A and B above;
- (b) I, my spouse, my dependents and as Karta of HUF, do not have any asset or liability, other than those mentioned in item 7 and 8 of Part A and items 8,9 and 10 of Part B above.

Verified at New Delhi this the \_\_\_\_ Day of March 2020

**DEPONENT** 

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing Nominations.

Note:2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First

Class or before a Notary Public.

- Note:3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- Note:4. The Affidavit should be either typed or written legibly and neatly.
- Note:5. Each page of Affidavit should be signed by the Deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

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### 7 A (ii). DETAILS OF DEPOSITS IN BANK ACCOUNTS (FDRs TERM DEPOSITS AND ALL OTHER TYPES OF DEPOSITS INCLUDING SAVIMGS ACCOUNTS). DEPOSITS WITH FINANCIAL INSTITUTIONS, NON-BANKING FINANCIAL COMPANIES AND COOPERATIVE SOCIETIES AND THE AMOUNT IN EACH SUCH DEPOSIT AS ON 09/03/2020

Torradore disco-	2.4	0	
<b>Jvotiraditva</b>	IVI.	Scindia	

Sr.No	Name of the Bank	Account No.	4 (D)
1	Bank of Baroda, Mumbai	03830100001725	<u>Amount (Rs.)</u> 5,017,864.00
2	Bank of Baroda, Mumbai (PPF Account)	1313	4,326,466.00
3	State Bank of India, Delhi	10023819666	438,497.00
4	Bank of Maharashtra, Gwalior	20106083784	646,005.10
5	State Bank of India, Gwalior	10124115882	6,451.00
6	State Bank of India, Gwalior	38338150372	35,171.80
7	HSBC Private Bank, Delhi	166-328674-006	12,467,337.00
8	Barclays (GBP) Barclays (USD)	63233510 (£ 76302.85 x 95.53) 84482833 ( )	7,289,211.26
9	Kotak Mahindra Bank, Mumbai	09580020004243	1,248.97 30,228,252.13
	Priyadarshini J. Scindia		
1	Bank of Baroda, Mumbai	12920100002854	1.00
2	Bank of Baroda, Mumbai (PPF Account)	2579	504,378.00
3	HDFC Bank, Worli Branch, Mumbai	02401000129507	127,813.00
4	HDFC Bank, Churchgate Branch, Mumbai	50100055792740	30,300.50
			662,492.50
*	HUF of His Late Highness Sir J. M. Scindia		
1	Union Bank of India, Mumbai	317901010023591	189,679,385.79
2	Bank of Maharashtra, Gwalior	60027425529	313,900.00
3	BNP Paribas Securities Services,UK (Investment Pool a/c.) (Income Pool a/c.)	0030106800 (£97800 x 95.53) 0030106801 (£2816 x 95.53) 0030106810 ( ) 0030106820 ( )	9,342,834.00 269.012.48 

Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No.705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

### Mahanaarvaman Rao Scindia

1	Kotak Mahindra Bank, Mumbai	7611464849	4,555.00
2	Bank of Baroda, Mumbai (PPF Account)	2592	654,780.00
3	HDFC Bank Ltd, Nariman Point, Mumbai	50100310038860	555,287.00 1,214,622.00
1	Ananya Raje Scindia Bank of Baroda. Mumbai	03830100011313	229,114.00 229,114.00



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# 7A (iii) DETAILS OF MOVABLE ASSETS DETAILS OF INVESTMENTS IN BONDS, DEBENTURES/SHARES & UNITS IN COMPANIES/MUTUAL FUNDS AND OTHERS AND THE AMOUNTS AS ON 09/03/2020

Res No. 18 18 18 18 18 18 18 18 18 18 18 18 18	Shares (Unlisted)  Gackwad Investment Corpn. Pvt. Ltd.  Shri Ishar Alloy Steels Ltd. Indore Wire Company Ltd.  Luro Asia Equitech (India) Limited (E)  Euro Asia Equitech (India) Limited (Bonus Pref. Sh.)  ARS Trustee Company Pvt. Ltd.  MJSTrustee Company Pvt. Ltd.	Shares (Listed)	PRIYADARSHINI J. SCINDIA:  S.No. Mutual Fund  1 UTI US 64 Bonds 2 UTI MEP Fund		6 Priyadarshini Raje Resort Pvt. Ltd. 7 Earth Financial Advisors Pvt Ltd. 8 Moonrise Financial Advisors Pvt Ltd.	5 Mahanaaryaman Resort Pvt. Ltd.	<ul><li>3 PRS Trustee Company Pvt. Ltd.</li><li>4 Ananya Raje Tavern Pvt. Ltd.</li></ul>	Shares (Unlisted) 1 ARS Trustee Company Pvt Ltd 2 MJSTrustee Company Pvt Ltd	Shares (Listed)	<ol> <li>HDFC Liquid Fund-Direct Plan-Monthly Dividend (Folio No. 1174975/39)</li> </ol>	S.No. Mutual Fund  1. HDFC Tax Saver-Regular-Growth (Folio No. 13012974)	IYOTIRADITYA M. SCINDLA
11.00	09/08/1990 26/06/1998 06/09/1992 112/10/2009 01/07/2013 31/05/2013 12.11.2019 31/05/2013 12.11.2019 31/05/2013	Z E	Purchase Date Units Units	29/07/2013 24/06/2013 07/10/2013 28/06/2013	17/06/2013 12.11.2019 25/07/2013 26/07/2013	17/06/2013	31/05/2013 12.11.2019 17/06/2013	31/05/2013 12.11.2019 31/05/2013 12.11.2019	Z	24/10/2016	<u>Purchase</u> <u>Date</u> 23/09/2011	OTHE
	750 562 1,500 114 84 100 400 100 400 100	Z	<u>Units</u> 403.00 400.00	100 9,942,624 1,149,632 846,594	9,900 39,600 100	39,600 39,600	9,900 39,600 9,900	9,900 39,600 9,900	Z	935.897	<u>Units</u> 143.935	RS AND THE AMO
	100.00 10.00 5.00 10.00 10.00 10.00 10.00		Price NAV (Rs.) 10.00 10.00	10.00 65.00 10.00	10.00	10.00	10.00	10.00		1,030,75	Purchase Price N41 (Rs.) 208.43	OTHERS AND THE AMOUNTS AS ON 09/03/2020
	75,000 5,620 15,000 70 - 1,000 4,000 1,000 4,000 4,000		(Book Value) (Rs.) 4,030 4,000	1,000	99,000 1,000 1,000	396,000 99,000 396,000	99,000 396,000 99,000	Book Value 99,000 396,000 99,000 396,000	994,679	964,679	(Book Falue) (Rs.) 30,000	Purchase
SIGN. A.			<u>NAV Rate</u> 09 03 2020 (Rs.) 10.00 99 53							1,028.61	<u>N41' Jone</u> 09 03 2020 JRS-1 137,73	
SIGN. ATTESTEL  NOTARY PELHI		43,842	<u>Market Falue</u> as on 69 03 2020 (Rs.) 4,050 39,812						1.024,961	962,677	<u>Market kähie</u> <u>as on 99 93-2020 (Rs.)</u> 62.285	

		S.No. *	12 11 10 9
	Investments in Foreign Companies as on 01.01.2020 **  Bonds, Shares, Mutual Fund etc. International F 6.3% 14-25.1124  IFC (Green Bond) 6.45% 15-100820  RIT Capital Partners PLC  M&G Corporate Bond I Inc, Fund Sarasin Thematic GBL Eq.X Dis Seddr Asian Alpha Plus Z Acc Barings Europe Sel TST Class I Findlay PK American FD Stg. HED  TT Emerg Eqty GBP CL H Inv Jap Eq Core Shs - C (GBP HE) Gold Bullion Securities Ltd.	AUF OF HIS LATE HIGHNESS SIR J. M. SCINDIA O. Investments  Shares (Listed) ITC Limited ITC Limited - Bonus ITC Limited - Bonus	Ananya Raje Tavem Pvt. Ltd.  Mahanaaryaman Resort Pvt. Ltd.  Priyadarshini Raje Resort Pvt. Ltd.  The Baroda Rayon Corporation Ltd.
	23/08/2017 30/06/2016 23/06/2011 19/06/2012 19/01/2010 23/08/2012 23/08/2012 24/06/2011 08/09/2017 03/02/2016 28/06/2010	<u>Purchase</u> <u>Date</u> 16/06/2006 06/08/2010 04/07/2016	17/06/2013 12.11.2019 17/06/2013 12.11.2019 17/06/2013 12.11.2019 17/06/2013 12.11.2019
	No. of Shares/ Units  900000.00 500000.00 2000.00 82000.00 3582.78 56000.20 323361 12240.94 4761.08 788.00 525.00	No. of Shares/ Units 30.510 30.510 30.530 91.530	1,620 100 100 100 1,620 1,620
	Purchase Cost (GBP) (Book Value)  112,379,00 54,573,00 15,560,00 30,053,00 14,715,00 30,053,00 14,715,00 57,197,00 65,150,00 55,000,00 25,904,00 42,932,00	<u>Face</u> <u>Value (Rs.)</u> 1.00 1.00 1.00	0.00 00 01 00 01 00 01 00 01 00 01
	Market Value (GBP) as on 01/01/2020 95,227 52,950 42,350 34,768 38,782 61,488 138,463 158,121 60,066 26,441 56,556 765,212	Purchase Cost (Book Value) (Rs.) 30,510	1,000 4,000 1,000 4,000 1,000 4,000 4,200 171,890
(A+B)	GBP Rate 09/03/2020 95.53 95.53 95.53 95.53 95.53 95.53 95.53 95.53 95.53 95.53 95.53	NAV.Rate 09 03 20 20 1/8×1 177.00 177.00 177.00 (A)	
89,301,512	Market Value (Rs.) as on 09/03/2020 9,097,035 5,058,314 4,045,696 3,321,387 3,704,844 5,873,949 13,227,370 15,105,299 5,738,105 2,525,909 5,402,795 73,100,702	Market Value (Rs.) as on 09 03 2020 (Rs.) 5.400,270 5.400,270 5.400,270 16,200,810	

\* Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay

It is further clarified that it is not intended in any manner by deponent to give up. dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay.

infomration regarding current valuation is awaited ANANYA RAJE SCINDIA

S.No. Mutual Fund

HDFC Liquid Fund-Direct Plan-Monthly Dividend

<u>Date</u> 24/05/2013 to 25/02/2019

5,496.584

Purchase Price NAV (Rs.)

Purchase Cost (Book Value) (Rs.)

NAT Rate 09/03/2020 (Rs.) 1,028.61

Market Value as on 09 03 2020 (Rs.)

5,653,863

1,028.12

5,651,131 2,435,000

2,914.89 2,168.22 2,793.17 2,062.67

Purchase

(Folio-8934126/80)

Reg No. 18 ) T. NOTARY J. T. U.T. DELHI!	Mirae Asset Cash Management Fund - Direct Plan - Growth	DSP Liquidity Fund - Direct Plan - Growth	Axis Liquid Fund - Direct Growth - (CF-DG)	HDFC Overnight Fund - Direct - Growth
911	12/13/2019	12/16/2019	12/13/2019	11/03/2019 -
	269.069	197.088	263.119	835.365

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9,762,131

550,500 555,000 570,500

2,194.83 2,827.18 2,086.20 2,963.43

2,475,547 577,503 557,204 561,330

9,825,448

### 7A (vii) Jewellery, Bullion and valuable things (give details of weight and value)

### \* HUF OF LATE H.H. SIR JIWAJIRAO M. SCINDIA JEWELLERY AS ON 09/03/2020

			WGT. IN GMS	RATE (RS.)		*VALUE (RS.)
a)	JEWELLERY		2,066.72	4,537.00		9,376,709
b)	GOLD ORNAMENTS LESS: 10% IMPURITIES		26,947.90	4,537.00	122,262,622.30 12,226,262.23	110,036,360
c)	GOLD CUP (9 CARATS)		4,286.00	4537 X 9	1,701.38	7,292,115
		GOLD	33,300.62	. 24	(RATE/GM)	126,705,183
			WGT. IN KG			T.
d)	SILVER UTENSILS		728.513	50,472.00		36,769,508
e)	SILVER CIGARETTE CASES					20,000
		SILVER	728.51			36,789,508
	TOTAL					163,494,692

Note: The rate of Gold and Silver is as per the rate as on 9th March, 2020

\* Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay

It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner, directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, before District Judge Gwalior, Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court. Bombay.

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### 7 A (v) PERSONAL LOAN / ADVANCE GIVEN TO ANY PERSON OR ENTITY INCLUDING FIRM, COMPANY, TRUST, ETC. AND OTHER RECEIVABLES FROM DEBTORS AND THE AMOUNT AS ON 09/03/2020

### Jyotiraditya M. Scindia

Sr. No.	Name		Rs.
1	Mrs. Yashodhara Raje Scindia		50,687
2	Mrs. Priyadarshini Raje Scindia		24,000
3	Samudra Mahal Premises Co-op. Soc. Ltd.		6,000
4	Samudra Mahal Premises Co-op. Soc. Ltd.		1,600,000
		TOTAL_	1,680,687



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### 7 A (viii) & 7 B (v) - Any other assets such as value of claims/interests (such as interest in property)

### JYOTIRADITYA M. SCINDIA

Affiant claims exclusive rights title and interests in certain movable and immovable properties which is subject matter of on going legal suits bearing:

- 1) Case No. 4A/2013 pending with District Court, Gwalior
- 2) Suit No. 105A of 2015 pending before the District Court, Gwalior
- 3) Special Civil Suit No. 705/85 pending with District Court, Senior Division, Pune
- 4) SC Suit No. 1861 of 1984 pending with Mumbai High Court, Mumbai

The market value of claim cannot be ascertained as they are yet inchohate, unadjudicated claims of various properties in Delhi, Mumbai, Gwalior and Pune.

- 5) 10% Share valued at Rs. 13,47,873/- as on 31/03/2019 in MJS Enterprises, Partnership Firm
- 6) Beneficiary interest in the following discretionary Trusts
  - i) Trust Name Priyadarshini Raje Trust Assets: 9,900 shares of Shivali Financial Advisors Private Limited
  - ii) Trust Name Mahanaaryaman J. Trust Assets: 9,900 shares of Moonrise Financial Advisors Private Limited
  - iii) Trust Name Ananya Raje Trust Assets: 9,900 shares of Earth Financial Advisors Private Limited

### PRIYADARSHINI J. SCINDIA

Beneficiary interest in the following discretionary Trust

Trust Name - Priyadarshini Raje Trust - Assets: 9,900 shares of Shivali Financial Advisors Private Limited

### MAHANAARYAMAN RAO SCINDIA

Beneficiary interest in the following discretionary Trust

Trust Name - Mahanaaryaman J. Trust - Assets: 9,900 shares of Moonrise Financial Advisors Private Limited

### ANANYA RAJE SCINDIA

Beneficiary interest in the following discretionary Trust

Trust Name - Ananya Raje Trust - Assets: 9,900 shares of Earth Financial Advisors Private Limited

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## \* HUF OF HIS LATE HIGHNESS SIR J. M. SCINDIA

عدي		0				1 6	. 0	4 .	. O.	> L	. —			S.No.	7 B (iv		رن	13				S.No.	
Total Market Value of Immovable Assets		Stables/Tabela	Electric Power House/Roshani Ghar	Railway Carriage/Ghanti Ghar	Picific spot/Bhoot Bangla	Vijay Bhawan	Choti Vishranti	Shanti Niketan	Racket courts	Hiranvan Kothi	Rani Mahal/Jija Ashish	Residential Properties		<u>Particulars</u>	7 B (iv) DETAILS OF IMMOVABLE ASSETS WITH APPROXIMATE MARKET VALUE AS ON 09/03/2020	III possession)	Land at Limpengaon, Maharashtra (not	Land at Srigonda, Maharashtra	including common roads	Open lands within Jai Vilas compound	Agricultural Lands	Particulars	C. C
		ZA	NA	NA	Z	ZA	N <sub>A</sub>	NA	N A	Z A	N <sub>A</sub>			Survey Nos.	WITH APPROXIMAT		181, 185/1 & 185/2	97	!			Survey Nos.	
	86,137.4	3,523.0	2,200.0	2,100.0	2,111.0	11,206.0	9,751.0	8,500.0	3,896.4	7,850.0	35,000.0		in sq. ft. (approx.)	Constructed Area	TE MARKET VALUE	112.//	53.50	19.27	40.00		(approx.)	Area	
	311,595	4,227	2,640	2,520	2,533	55,000	40,000	50,000	4,675	70,000	80,000		in sq. ft. (approx.)	Total Area	AS ON 09/03/2020	Acres	Acres	Acres	Acres				
2,970,048,500	1,159,133,000	15,724,000 }	9,821,000 }	9,374,000 }	9,423,000 }	204,600,000 }	148,800,000 }	186,000,000 }	17,391,000 }	260,400,000 }	297,600,000 }		Value (Rs.)	Approx. Market		1,810,915,500	8,025,000 }	2,890,500 }	1,800,000,000 }		value (RS.)	Approx. Market	
						Inherited								Remarks				Inherited				Remarks	

\* Disclaimer: The information provided here is without prejudice and shall not be construed as waiver of any rights or remedies sought and available Suit No. 705 of 1985 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay. under the applicable laws or claims pending in suits including Suit No. 4A of 2013, 105A of 2015, before District Judge Gwalior,

before District Judge Gwalior, Suit No. 705 of 1085 before District Judge, Pune and Suit No. 1861 of 1984 pending before High Court, Bombay. directly or indirectly, any right, ground, contention or stand of the deponent in any of the litigations including Suit No. 4A/2013, 105A of 2015, It is further clarified that it is not intended in any manner by deponent to give up, dilute, compromise, adversely affect or diminish in any manner,

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## Sr. No. 7 B (iv) DETAILS OF IMMOVABLE ASSETS AS ON 09/03/2020

### JYOTIRADITYA M. SCINDIA

			≦.	S.No.	
	Flat at Samudra Mahal	Flat at Samudra Mahal	iv Residential Building	<u>Particulars</u>	
	07/08/2005	30/06/1979	I ul viiajv	Date of	
	Mumbai	Mumbai	Document	Logation	
	227	228		Survey/Unit	
	227 1,693 builtup	1,860 builtup	) in the second	Area in Sa ft	
4,815,778	4,400,000	415,778	(00)	Cost (Rs.)	
319,770,000	152,370,000	167,400,000		Approximate  Market Value (Rs.)	
	Inherited			Remarks	

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### <u>8 (i) LOAN OR DUES TO ANY OTHER INDIVIDUALS / ENTITY</u> OTHER THAN BANK / FINANCIAL INSTITUTIONS AS ON 09/03/2020

### Jyotiraditya M. Scindia

Name	Rs.
Pvt. Ltd. (Security Deposit)	2,700,000
	2,700,000
	Name Pvt. Ltd. (Security Deposit)

### Priyadarshini J. Scindia

Sr. No.	Name	Rs.
1	Smt. Asha Raje Gaekwad (mother)	50,000
	(Personal Loan)	
2	Mr. Jyotiraditya M. Scindia (Spouse) (Personal Loan)	24,000
		74,000



### LOK SABHA SECRETARIAT (MSA BRANCH)

FAX: 23010756/23017167

PARLIAMENT HOUSE ANNEXE, NEW DELHI-110001

No.: 160223/16-LS/MSA/LSS/2019-2020

Dated: 06.03.2020

### PROVISIONAL NO DUES CERTIFICATE

This is to certify that the following 'dues' are outstanding towards Shri Jyotiraditya M. Scindia, Ex-MP as per the information received from various Branch of Lok Sabha Secretariat and allied agencies:

1.	Parliament Library	:	No Dues against the Hon'ble member Shri Jyotiraditya M. Scindia, Ex-MP
	1.4		IC-160223 (as on 06.03.2020).
2.	Computer (HW) Management Branch	:	As ascertained from the relevant registers in the HW Unit, as on 06.03.2020, there is no outstanding against Shri Jyotiraditya M. Scindia, MP (16th Lok Sabha)(IC-160223) in respect of computer equipment under the 'Scheme of Financial Entitlement of Members for Purchase of Computer Equipment' during 16 <sup>th</sup> Lok Sabha as well as any previous Lok Sabh. (as on 06.03.2020).
3.	Computer (SW) Management Branch		Nothing is dues (as on 06.03.2020).
4.	Estate Office	•	It is certified that a sum of NIL is outstanding in the name of Shri Jyotiraditya M. Scindia, Ex-MP, IC No. 160223, for Accommodation No. 27 Safdarjung Road, New Delhi on account of Rent and other charges upto the date of it's vacation. (as on 06.03.2020).
5.	NDMC	:	As per DCR record nothing is dues on account of electric/water charges against Shri Jyotiraditya M. Scindia, Ex-MP (16 <sup>th</sup> Lok Sabha) I.C. No.160223 upto billing cycle Aug2019 (date of disconnection 15.07.2019) in r/o under mentioned premises:
	-		1 Bunglow No. 27, Safdarjung Road, New Delhi with Sr. Qtr. 1 & 2. (Con. No. 6409743, 6409744, 6409745, 6409746, 6409747, 6409748, 6409749). (as on 06.03.2020)
6.	BSNL/ MTNL	:	1. Certified that no dues are outstanding against Shri Jyotiraditya M. Scindia, Ex-MP (16 <sup>th</sup> Lok Sabha, IC No. 160223) in respect of the official MP category telephones (0751-2321101 & 9425136182) provided at BSNL Service area as per the records of this Office. (as on 06.03.2020).
			2. Certified that no MTNL dues are outstanding against <b>Shri Jyotiraditya M. Scindia, Ex-MP, 16</b> <sup>th</sup> <b>Lok Sabha from Madhya Pradesh</b> in respect of the official MP category telephones provided by MTNL. (as on 06.03.2020).
7.	CPI Cell	:	No dues outstanding against Sh. Jyotiraditya M. Scindia, Ex-MP (16 <sup>th</sup> Lok Sabha, IC No. 160223). (as on 06.03.2020).
8.	Publication Branch(PH)	:	As per records, no dues in the name of <b>Shri Jyotiraditya M. Scindia, Ex-MP (16<sup>th</sup> Lok Sabha)</b> upto 06.3.2020.
9.	Committee Branch Finance		As per record of the Standing Committee on Finance Branch . There is no pending dues against Shri Jyotiraditya M. Scindia, Ex-MP (16 <sup>th</sup> Lok Sabha, IC 160223) as on date. (as on 06.03.2020).

The final 'No Dues' certificate will be issued after the aforesaid agencies provide to MSA Branch Nil certificate.

SIGN. ATTEMEL

אר איים יים בידים

OTARY DELHI

EXECUTIVE OFFICER
Lok Sabha Secretariat
New Delhi
Executive Officer

Lok Sabha Secretariat New Delhi

### LOK SABHA SECRETARIAT (MSA BRANCH)

PARLIAMENT HOUSE ANNEXE,

FAX: 23010756/23017167

NEW DELHI-110001

No.: 160223/16-LS/MSA/LSS/2019-2020

Dated: 11.03.2020

### TO WHOM SO EVER IT MAY CONCERN

This is to certify that "No Dues" are outstanding against Shri Jyotiraditya M. Scindia, Ex-MP (16<sup>th</sup> Lok Sabha) IC NO. 160223 as per the information received from the various Branches of Lok Sabha Secretariat and other allied agencies like MTNL/BSNL, NDMC and Directorate of Estates.

Executive Office
Lok Sabha Secretariat
New Delhi.
Executive Officer
Lok Sabha Secretariat
New Delhi

SIGN. ATTESTEL